

SPECIAL BENCH

O-105

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

IA/898(KB)2020
In
C.P. (IB)/263(KB)2018

Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21st
DECEMBER, 2020, 10:30 A.M**

Name of the Company	BANK OF INDIA Vs. AMRIT FRESH PVT. LTD.		
Under Section	Sec 43(1) r/w Sec 44 (1)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel /Pr.CS/Pr.CA appeared through Video Conferencing:

For the RP
Niraj Agrawal, RP

For R2 and R3
Nirmalaya Dasgupta, Adv.
Shwetaank Nigam, Adv.

Advocate on behalf of Bank of India
1) Anindita Das Advocate
2) Trisha Mukherjee Advocate

ORDER

Ld. RP present. Ld. Counsel for Respondent nos. 2 and 3 present. Ld. Counsel for Bank of India present.

Ld. Counsel for respondent nos. 2 and 3 seeks time to file reply in the matter. Two weeks time is granted as a last opportunity to file reply. Copies of reply shall be served on the RP.

List this matter on 02.02.2021 for final hearing and disposal.

Respondent no. 1 in the application is the Corporate Debtor itself represented by the RP (applicant herein). Mr. Neeraj Agarwal, RP appearing in person is hereby directed to carry out corrections to the array of parties in the application and serve a fresh copy on all the respondents to enable them to file reply in the matter.

Copy of today's order shall also be served on the respondents along with fresh amended application.

List this matter on 02.02.2021.

Rajasekhar V.K.
Member (Judicial)